

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 19th day of October, 2010

CONTEMPT PETITION No.12/2010

IN

ORIGINAL APPLICATION No.322/2008

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Virendra Kumar Tiwari
S/o Shri Lal Ram Tiwari,
R/o C-19, Indra Nagar,
Heera Dass,
Bharatpur (Rajasthan).

... Petitioner/Applicant

(By Advocate : Shri Jitendra Sharma)

Versus

1. Shri Pradeep Kumar,
Secretary to the Government of India,
Ministry of Defence,
New Delhi.
2. Director General of Ordnance Services,
Master General of the Ordnance Branch,
Army Headquarter, DHQPO,
New Delhi.
3. Chief Record Officer,
AOC Records,
Secunderabad-15.
4. Commandant,
Ammunition Depot,
South West Command,
Bharatpur (Rajasthan).

... Respondents

(By Advocate : Shri D.C.Sharma)

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ORDER (ORAL)

The applicant/petitioner has filed this Contempt Petition for alleged violation of the order dated 11.8.2009, passed by this Tribunal in OA No.322/2008 and other connected matters, whereby the respondents were directed to consider the claim of the applicant and pass necessary order in the light of the judgement rendered by the Chandigarh Bench in the case of Maston Singh & Ors. v. Union of India & Ors. [OA 399/2008 – decided on 27.3.2009], within a period of three months from the date of receipt of a copy of the order.

2. Notice of this CP was given to the respondents, who have filed their reply. In the reply, the respondents have stated that the order in question passed by this Tribunal has been complied with by passing order dated 21.7.2010 (Ann.R/1) and the applicant has been granted the benefit which was admissible to him in terms of the judgement passed in the OA.

3. In view of what has been stated above, the present CP does not survive for consideration and the same stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

M.L.Chauhan
(M.L.CHAUHAN)
MEMBER (J)

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